

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 480
TO BE ANSWERED ON 25.06.2019**

COMMISSION FOR SUB-CATEGORISATION OF OBCs

480. SHRI BIDYUT BARAN MAHATO:

SHRI SUDHEER GUPTA:

SHRI GAJANAN KIRTIKAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has given extension to the Commission set up to examine sub-categorisation of Other Backward Classes (OBCs) for the sixth time;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Commission has prepared its report;
- (d) if so, the details thereof and if not, the reasons for the delay; and
- (e) the time by which the Commission is likely to submit the said report?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

(a) to (e): Yes, Sir. The Government has constituted a Commission on 2nd October, 2017 under article 340 of the Constitution to examine the issues of the sub-categorization of Other Backward Classes with the following terms of reference:

- (i) to examine the extent of inequitable distribution of benefits of reservation among the castes or communities included in the broad category of Other Backward Classes with reference to such classes included in the Central List;
- (ii) to work out the mechanism, criteria, norms and parameters in a scientific approach for sub-categorisation within such Other Backward Classes; and
- (iii) to take up the exercise of identifying the respective castes or communities or sub-castes or synonyms in the Central List of Other Backward Classes and classifying them into their respective sub-categories.

The Commission has not submitted its report to the Government. The four-member Commission headed by Justice (Retd.) G. Rohini, Chief Justice (Retd.), Delhi High Court was to submit its report in twelve weeks time from the date of assumption of charge by the Chairperson. However, the Commission expressed the need for obtaining the caste-wise data for which additional time was required. Therefore, the tenure of the Commission has been extended by the Government from time to time. At present the term of the Commission was extended for the sixth time upto 31.07.2019.